

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 171 of 2012

Dated : 20th November, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Tata Power Delhi Distribution Co. Ltd. ...Appellant (s)

Versus

Delhi Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sitesh Mukherjee
Mr. Anand Kumar Shrivastava
Counsel for the Respondent(s): Mr. Ravi S.S. Chauhan &
Mr. Prateek Dahiya for R.1

ORDER

Mr. Ravi S.S. Chauhan undertakes to file Vakalatnama on behalf of the Commission and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 20.12.2012 after serving copy on the other side.

Post the matter on **07.01.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)
Technical Member
Ts/vs**

**(Justice M. Karpaga Vinayagam)
Chairperson**